

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403

IA/887/ND/2024, IA/64/ND/2024 in IB/632/ND/2021

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Siddhartha Todi	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Amrendra Kumar Singh, Adv.
For the RP	: Mr. Umesh Chand Goyal, RP in person
For the SBI SAMB	: Mr. Divitiay Kumar, AGM
For the PG	: Ms. Aditi Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Resolution Professional is present in person through video-conferencing. Mr. Amrendra Singh, Learned Counsel for the applicant is present through video-conferencing. Learned Authorised Representative for the State Bank of India is present through video-conferencing. Learned Counsel for the Personal Guarantor is present physically. Let this matter be posted to 07.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)